

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 58 of 2020

IN THE MATTER OF:

Vijay Kumar Goyal & Ors.

....Appellants

Vs.

Krishna Metal Industries Pvt. Ltd. & Ors.

....Respondents

Present:

For Appellants: Mr. Krishnendu Datta, Mr. Ravi Raghunath and Ms. Aakashi Lodha, Advocates

**For Respondents: Mr. D. Abhinav Rao and Mr. C.S. Chidambaram, Advocates for R-1.
Mr. Girish Gupta, Advocate for R-2.**

O R D E R

02.03.2020: Heard Learned Counsel for the parties briefly. It appears that in earlier round this Appellate Tribunal had directed the Tribunal to dispose of the Company Petition on merit, after referring the matter for mediation.

It is stated at the Bar that the aforesaid mediation failed and the matter was taken up for consideration but on one Interlocutory Application being filed by the Respondent, order of status quo regarding 'shareholding pattern' passed by the Company Law Board on 07.12.2006 as an ad-interim relief, came to be modified while the Company Petition is still pending adjudication and stated to be fixed for hearing on 04.03.2020. Thus, it is contended, that the direction given by this Appellate Tribunal for disposal of Company Petition was not complied with.

Let the appeal be posted on **19th March, 2020**.

Meanwhile, status quo shall be maintained in regard to 'Rights Issue' till the next date.

It is made clear that pendency of this appeal shall not come in the way of Tribunal to decide the appeal on merit.

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

sa/nn